

ITEM NO.104

COURT NO.2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1189/2015

STATE OF U.P. & ORS.

Appellant(s)

VERSUS

URMILA KOHLI (DEAD) THROUGH LRS.

Respondent(s)

IA No. 23551/2020 - EARLY HEARING APPLICATION
IA No. 123307/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 26-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) : Mr. R. Venkataramani, (Not Present)
Attorney General for India
Ms. Aishwarya Bhati, A.S.G. (Not Present)
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Aditi Mishra, Adv.
Mr. Subham Bahuguna, Adv.
Mr. Himanshu Kumar, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) : Mr. Ritesh Khatri, AOR

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated on behalf of the appellants seeking adjournment, which has been seriously objected to by the learned counsel for the respondent(s).

However, considering the nature of request made on behalf of the learned counsel for the appellants,

we grant one last adjournment.

It is made clear that no request for adjournment will be entertained.

List the mater on 03.12.2025.

(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR